

Central Administrative Tribunal
Principal Bench: New Delhi

O.A. No.2290/2000

New Delhi this the 25th day of September, 2001

Hon'ble Shri S.R. Adige, Vice Chairman (A)
Hon'ble Dr. A. Vedavalli, Member (J)

Swaran Singh
S/o Shri Jagdish Chand
Casual Khallasi,
Under Signal Workshop,
Northern Railway,
Ghaziabad. Applicant

(By Advocate: Shri B.S.Mainee)

Versus

1. Union of India : through
1. The General Manager
Northern Railway,
Baroda House,
New Delhi.
2. The Chief Signal &
Telecommunication Engineer
Northern Railway
Baroda House
New Delhi.
3. The Chief Workshop Manager
Signal Workshop
Northern Railway
Ghaziabad. Respondents

(By Advocate : Shri P.M.Ahliawat)

O R D E R (Oral)

By Shri S.R.Adige, VC (A)

Heard both sides.

2. It is not denied that pursuant to applicant's full and complete exoneration from the charges vide respondents letter 31.7.1998, (Annexure 3) he is entitled to regularisation as Khallasi, and subsequent promotion as Helper Khallasi and then as Fitter Gr. III and Fitter Gr. II to which level his immediate junior^s has been promoted.

(a)

2

3. We have been informed that applicant has been regularised as Khallasi on 10.1.2001 and he has been promoted as Helper Khallasi w.e.f. 10.4.2001, but his promotion as Fitter Grade III and thereafter Fitter Grade II is still under consideration of the Respondents.

4. Respondents in their reply dated 20.3.2001 have stated that the matter would be finalised shortly, but although over six months have passed since then, applicant's promotion as Fitter Gr. III and then as Fitter Gr. II has still not been finalised.

5. We dispose of this OA with a direction to the respondents to consider applicant's case for promotion as Fitter Grade III and thereafter as Fitter Grade III in accordance with rules and instructions within four months from the date of receipt of a copy of this order. Upon such promotion, applicant will be entitled to all such consequential benefits as are admissible to him in accordance with rules, instructions and judicial pronouncement.

6. The OA is disposed of accordingly. No costs.

A. Vedavalli
(Dr. A. Vedavalli)
Member (J)

S.R. Adige
(S.R. Adige)
Vice Chairman (A)

Mittal